

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

APPLICATION (MISC) NO: 85748 OF 2021
(on behalf of appellant)
IN
EXCISE APPEAL NO: 87254 OF 2016

[Arising out of Order-in-Appeal No: CD/443/BEL/2015 dated 23rd June 2016
passed by the Commissioner of Central Excise (Appeals), Mumbai – II.]

Commissioner of Central Excise
Belapur
1st Floor, CGO Complex, CBD Belapur
Navi Mumbai - 400614

... Appellant

versus

Shiv Shakti Printers
Plot No. W-254 TTC (MIDC Area)
Rabale Village, Thane-Belapur Road,
Navi Mumbai - 400701

...Respondent

APPEARANCE:

Shri N N Prabhudesai, Superintendent (AR) Advocate for the appellant
None for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 87200 /2021

DATE OF HEARING:	22/11/2021
DATE OF DECISION:	22/11/2021

PER: CORAM

This application by Revenue seeks withdrawal of appeal no. E/87254/2016 filed against order-in-appeal no. CD/443/BEL/2015 dated 23rd June 2016 of Commissioner of Central Excise (Appeals), Mumbai – II in view of monetary limit prescribed as threshold for litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F.No. 390/Misc/116/2017-JC dated 22nd August 2019.

2. Accordingly the application is allowed and appeal is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)